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No. 13519 XIII-F-3/82

26.11.82

Office of the District Judge,
Ganjam-Boudh, Berhampur.
Dt. November 25, 1982.

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From:

Shri P.C. Patro, LL.B.,
Registrar, Civil Courts,
Berhampur.

Court of the District and
Sessions Judge
To
[Signature]
RECEIVED

All the Presiding Officers of Criminal
Courts under the Judgeship.

Sub: Disposal of Malkhana properties and
maintenance of (R)-27;

Sir,

I am directed to say that procedure for taking up
destruction of Material Objects in disposed of cases with a view to remove
congestion in the Malkhana attached to various Courts in the judgeship
has come up to be carried out vide Hon'ble Court's letter No.7514/XLIXD-
15/81 Dt.26.6.81 communicated to you vide this office letter No.8974 (35)
dt.6.7.81 in which required guide-lines in the matter of destruction of
material object have been laid down.

134
3-12-82

It has come to the notice of the District Judge
that the existing provisions of chapter-18 rule-175 of the G.R & C.O(crl)
Vol.I are not strictly followed by the Judge in-charge of Malkhana.

I, therefore, request you that the provisions
contained in chapter-18 including rule-175 of G.R. & C.O(crl) Vol.I
should be strictly enforced and quarterly verification of the properties
in the Malkhana should be made by the Judge-in-charge of Malkhana(Nizarat)
in future and a certificate of such verification be furnished together
with quarterly criminal statements for each quarter hence-forth.

The Chief Judicial Magistrates of Ganjam and
Phulbani are requested to furnish a Special Report in this regard by the
end of 4th quarter'82 and to verify the statements of Courts subordinate
to him, in each quarter regarding furnishing of verification certificate
of Malkhana in each quarter.

Yours faithfully,

[Signature]

REGISTRAR 25 11 82.
CIVIL COURTS: BERHAMPUR.